

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00189/2020

Date of Order: This, the 07th day of October 2020

THE HON'BLE SMT. MANJULA DAS, MEMBER (J)

Rupam Das
S/o Bhagirath Das
R/o Vill – Pandu, Sadilapur
Near Dipul Pranjit Path
P.O. – Pandu, Dist – Kamrup (M)
Guwahati – 781012 (Assam).

...Applicant



By Advocates: Ms. T. Kalita & Ms. R. Bhuyan

-Versus-

1. The Union of India
Represented by the General Manager
N.F. Railway, Maligaon
Guwahati – 781011.
2. The General Manager (Construction)
N.F. Railway, Maligaon
Guwahati – 781011.
3. The Divisional Railway Manager (P)
Alipurduar Division, N.F. Railway
Alipurduar, West Bengal.

...Respondents.

By Advocate: Ms. U. Das, Railway SC

O R D E R (ORAL)

MANJULA DAS, MEMBER (J)

This matter has been taken up through video conferencing.

2. By this O.A., applicant prays the following reliefs:-

"8.(1) To direct the Respondents to regularize the services of the applicant.

8.(2) To direct the respondents to regularize the service of the applicant on the basis of the casual labour indentify card which were already declared to be genuine by the respondents as well as the Hon'ble Tribunal.

8.(3) To direct the Respondents to appoint the applicant against Group-D posts as has been done in case of similarly situated employees.

8.(4) Any other relief/reliefs as the applicants may be entitled to."



3. At the outset of moving this O.A., Ms. T. Kalita, learned counsel appearing for the applicant submitted that she will be satisfied if a direction is issued to her client to submit a representation before the appropriate/respondent authorities ventilating his grievances which may be considered and disposed of by them within a time frame.

4. Ms. U. Das, learned railway standing counsel appearing for the respondents agreed to the submission made by the learned counsel for the applicant.

5. As the learned counsel for the applicant only prayed for submission of representation and disposal of it, I deem fit and proper to direct the respondent authorities to take a decision into the matter/representation.

Accordingly, without expressing any opinion on the merit as well as without entering into the merit of the case, I direct the applicant to submit a detailed representation before the appropriate/respondent authorities within a period of thirty days from the date of receipt of a copy of this order. On receipt of such, the respondent authorities shall consider the same and dispose of it and pass a reasoned and speaking order within a period of three months thereafter.



6. It is made clear that whatever decision to be passed by the respondent authorities shall be communicated to the applicant forthwith.
7. With the above direction, O.A. stands disposed of accordingly at the admission stage.
8. There shall be no order as to costs.

**(MANJULA DAS)
MEMBER (J)**

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